IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 136(ND)/2016

IN THE MATTER OF:

Peacock Group Inc. & Anr.

.....Applicants

v.

M/s. Direct Resource India Pvt. Ltd. & Ors.

.....Respondents

SECTION: UNDER SECTION 241/242, 244 & 59 of the Companies Act.

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

DEEPA KRISHAN Hon'ble Member (T)

For the Petitioner(s)

Shri Saurabh Kalia, Advocate

Ms. Samindhi Gogai, Advocate Shri Raghu Nayyar, Advocate

For the Respondent(s)

Shri Chandra Shekhar Yadav, Advocate

ORDER

C.A. No. 185(PB)/2017

This is an application seeking impleadment of the legal heirs of respondent No. 4 who stated to have died on 22.12.2016. Notice of the application was issued and learned counsel for the non-applicant has not raised any serious objection.

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In view of the above, the application is allowed subject to all just exceptions.

The amended memo is taken on record.

Shri Chandra Shekhar Yadav, Advocate has put in appearance on behalf of the respondent No. 4 (a), Captain Promodh Chopra, who is already respondent No. 2 in the main petition. Notice of the petition be issued to other substituted respondents.

The application C.A. No. 185(PB)/2017 stands disposed of.

C.A. No. 184(PB)/2017

Learned counsel for the non applicant-petitioner seeks time to file reply to the application. Let the reply be filed within two weeks with a copy in advance to the other side. Rejoinder to the reply, if any, be also filed within a week thereafter with a copy in advance to the other side.

List for arguments on 02.08.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

Vineet